

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

ITEM No. 139
(IB)-103(PB)/2020

IN THE MATTER OF:

Fairway Estates Pvt. Ltd.	Applicant/Petitioner
v.		
Fantasy Buildwell Pvt. Ltd.	Respondent

Order Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 12.03.2020

Coram:

SH. CH. MOHD. SHARIEF TARIQ
HON'BLE MEMBER (JUDICIAL)


SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner	Ms. Pawan Kumar Ray & Mr. Rit Arora, Adv.
For the Respondent	Mr. Abdhesh Chaudhary, Mr. Manav Sharma & Ms. Pooja Mishra, Adv.

ORDER

Hon'ble the Supreme Court having already granted stay against the proceedings, the parties are hereby directed to mention the matter as and when Hon'ble the Supreme Court modified the order earlier passed, until such time, the Registry is hereby directed not to list the matter.



(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)



(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)